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THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC.VII-03/2020/_____ /A

From :- Shri Gautam Baruah
Registrar (Vigilance)
Gauhati High Court
Guwahati

To, The District & Sessions Judge
Jorhat

Dated Guwahati, the _____ October, 2021

Sub:- **Permission to avail LTC.**

Ref:- Your letter No. JJA/7821/2021 dated 06.10.2021

Sir,

With reference to the above, I am directed to inform you that Smti Poli Katak, Addl. District & Sessions Judge, Jorhat, has been accorded permission to avail LTC for the current block period 2018-2021, for her journey to Kolkata, West Bengal along with her husband Shri Bhaskar Tahbildar and son Priyansh Tahbildar w.e.f. 16.10.2021 to 24.10.2021, by the shortest possible route, as per existing Rules.

Smti Katak may be informed accordingly.

Yours faithfully,

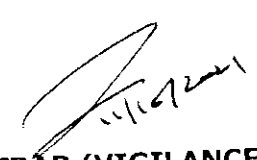
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REGISTRAR (VIGILANCE)

Memo No. NO. HC.VII-03/2020/ 5145-48 /A. dated 11.10.2021

Copy to:-

1. The Principal Accountant General, (A&E), Assam, Guwahati for information.
2. Smti Poli Katak, Addl. District & Sessions Judge, Jorhat, for information.
3. The Deputy Registrar (Finance), Gauhati High Court, Guwahati for information with reference to her letter dated 04.10.2021.
- ✓ 4. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps for upload this letter in official website of this Hon'ble Court.


REGISTRAR (VIGILANCE)

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